

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1207
TO BE ANSWERED ON 23.11.2016**

Waqf Board

1207. SHRI ASHWINI KUMAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has received complaints from various Waqf Boards regarding irregularities;
- (b) if so, the details thereof;
- (c) whether the Government has drawn up a long-term plan to address the same; and
- (d) if so, the broad features of the plan?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF MINORITY
AFFAIRS**

(SHRI MUKHTAR ABBAS NAQVI)

(a) & (b): No complaints of irregularities have been received from State Waqf Boards. However, complaints regarding irregularities in management of waqf properties are received from time to time which are sent to the concerned authorities for further necessary action.

(c) & (d): The Central Waqf Council has been established as a statutory body under the Waqf Act, 1995. The Council has regulatory powers to issue directives to the Waqf Boards as per the amended Waqf Act, which shall be complied with by the concerned Board.
